

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 433/TT/2014

Subject : Truing up of transmission tariff for the tariff period 2009-14 and determination of transmission tariff for the tariff period 2014-19 for 2nd 400 kV D/C Kahalgaon-Biharsharif Transmission Line in Eastern Region.

Date of Hearing : 23.11.2015

Coram : Shri A.S Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Bihar State Electricity State Board & 5 others

Parties present : Shri Jasbir Singh, PGCIL
Shri Anshul Garg, PGCIL
Shri S.S. Raju, PGCIL
Shri S. K. Niranjana, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition is being filed for truing up of transmission tariff for the tariff period 2009-14 and approval of transmission tariff for the tariff period 2014-19 for 2nd 400 kV D/C Kahalgaon-Bihar Sharif Transmission Line in Eastern Region.
- b) The final tariff for 2009-14 period for the transmission line was approved vide Commission's Order dated 15.3.2011 in Petition No. 240/ 2010.
- c) There is additional capitalization of ₹ 64.24 lakh during 2009-10 on account of Bihar Entry Tax and the same was approved vide Commission's order dated 15.3.2011.
- d) There is no additional capitalization in tariff period 2014-19.

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e) An amount of ₹ 172.52 lakh has been shown but not claimed as balance expenditure on account of Balance Entry Tax, appeal for which is pending before Hon'ble Supreme Court.

2. In response to a query of the Commission regarding Bihar Entry Tax, the representative of the petitioner submitted that the case is pending before Hon'ble Supreme Court. The case was filed before Supreme Court before 2009-10. An amount of ₹64.24 lakh has already been paid in 2009-10 under protest. Further, the petitioner has estimated but has not claimed ₹172.52 lakh on account of Bihar Entry Tax as appeal is pending before Hon'ble Supreme Court.

3. The Commission directed the petitioner to clarify the status of the case pertaining to Bihar Entry Tax before the Hon'ble Supreme Court and to submit replies to the remaining queries sought vide letter dated 16.11.2015 on affidavit with copy to respondents by 30.11.2015.

4. The Commission further observed that if the above information is not received within the specified date; the petition will be disposed on the basis of the information already available on record.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(V. Sreenivas)
Dy. Chief (Law)

